

## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOH	D SHARIEF TARIQ, MEMBER-Л	JDICIAL
PPLICATION NUMBER	CA/218/IB/2017	
ETITION NUMBER	: CP/467/IB/2017P	
AME OF THE APPLICANT	MANGALAM COTTON INDUST	RY & 24 ORS
	: G.V. RAVI KUMAR (IN THE MATTER OF THIRUPUR SURYA TEXTILES)	
NDER SECTION	10 RULE 7	
.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1	REPRESENTATION BY WHOM	-
ANANT MERATHIA	Course for Applicants) Openational Oredeting	Martil
R SiBIRAMANIAN	Counsed for 12	Lala
E. OMPRAKASH- (Senios Counsel)	Coursel fol financia Oreolitas	1 V.N. Que
CA.G.V. RAVIKUMAR	RP	SWZ

CA/218/IB/2017

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## **ORDER**

In relation to CA/218/IB/2017 filed in CP/467/IB/2017, Counsel for RP present along with RP. Counsel for Applicants/Operational Creditors present. Counsel for Financial Creditor present. The RP has crystalized the claims of 25 Nos. of Operational Creditors and concluded that an amount to the tune of Rs.32,98,12,436/- is admitted which is the partial admission of their claims. This is being confirmed by the RP present in person. The Applicant is also seeking prayer for participating in the CoC being holder of 10% of the total outstanding debt. However, it is seen that CoC in its meeting dated 08.12.2017 has passed the resolution to wind up the Corporate Debtor. Therefore, there is no occasion for the Applicant to participate in the CoC. Since the claims of the 25 Nos. of Operational Creditors have been crystalized by the RP, to that extent the prayer stands granted. But the rest of the prayers stand rejected. Accordingly, the application stands disposed of.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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